

to students from Scheduled Castes in Chidambaram, Tamil Nadu are inadequate and also not disbursed in time; and

(b) the steps proposed to remedy the situation?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** (a) and (b). The state Government has been asked to furnish the information, which, on receipt, will be laid on the Table of the House.

#### **Reservation of Items for small scale Sector**

5927. **SHRI L. L. KAPOOR:** Will the Minister of INDUSTRY be pleased to state :

(a) the policy for the reservation of items in small scale industries;

(b) number of new items reserved during the last three years;

(c) whether there is any machinery to review the retention of old items on reserve list and duration and how many items have been reviewed so far; and

(d) whether there is any proposal to set up a Secretariat for the above purpose, if so, the action taken in this regard?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** (a) The policy for the reservation of items for exclusive manufacture in the small scale sector helps in achieving decentralisation of production of items which are technically and economically viable to be produced on small scale and in encouraging new entrepreneurs.

(b) During the last three years, three new items have been added to the previous list of 177 items. Notification on two additional new items is under issue.

(c) Yes, Sir Small Industries Development Organisation has a programme of undertaking studies on industries which are reserved for the small scale Industries. Studies in respect of 112 reserved industries have so far been completed. Out of these, 26 reports have been considered by the Standing Committee for reserved industries, which has been set up under the chairmanship of the Chairman of the Bureau of Industrial Costs and Prices by the Ministry of Industry.

(d) No, Sir.

#### **Qualification for Recruitment to Central Government Service**

5928. **SHRI D. AMAT:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a person who has passed the matriculation examination in only English after passing the Proficiency examination in Sanskrit (Prajana) of Punjab University is equivalent to matriculation examination recognised by Government of India for the purpose of recruitment in the Government of India and allied Departments and not a person who has passed only English examination after passing in Proficiency in Hindi (Rattan) examination of the Punjab;

(b) if so, reasons for this anomalous situation; and

(c) whether Government purposes recognised this also as equivalent of full matriculation with a view to encourage the bearings of and enhance the prestige of Hindi?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** (a) and (b). According to a decision taken by the Government in 1958, persons who pass Matriculation examination in only English after passing the proficiency examination in Sanskrit (Prajana) of Punjab University are not to be treated as eligible for government jobs for which Matriculation is the minimum prescribed qualification. However, because of an entry in a printed government publication to the effect that such a qualification is equivalent to matriculation, continuing apparently through inadvertence, it is possible that some of the departments making their own recruitments otherwise than through the UPSC might have recruited persons with such qualifications. Instructions are being issued to rectify the mistake.

(c) There is no proposal under consideration to recognise either of the two qualifications mentioned in Part (a) above as equivalent to Matriculation.

#### **Construction of Ballapatnam Bridge in Kerala**

5929. **SHRI RAMACHANDRAN KADANNAPPALLI:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether construction work of Ballapatnam Bridge, Cannanore (Dist.) in Kerala was temporarily stopped few

months back due to some technical difficulties; and

(b) whether it will be completed in 1977 itself?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) No, Sir. The work is expected to be completed by May, 1979.

#### Schemes for reserving posts for Ex-servicemen

5930. SHRI B. K. NAIR : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 4122 on 20th July, 1977 and state :

(a) whether majority of State Governments have introduced schemes for reserving posts for ex-servicemen ;

(b) whether Central Government would persuade the remaining Governments namely, Kerala, Assam and Meghalaya also to adopt such schemes;

(c) whether steps would be taken to remove the disparities in the percentage between the State Government Schemes; and

(d) whether a uniform scale of not less than 20 p.c. would be enforced ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (d). Majority of State Governments have introduced schemes for reserving posts for ex-servicemen in State Govt. Services. An attempt has been made to persuade the Governments of Kerala, Assam and Meghalaya to introduce such schemes. The Kerala Government have expressed their inability to accede to the request, as there is no scope for such reservations as all the existing reservations for Scheduled Castes/Scheduled Tribes etc., taken together exceed the maximum permissible limit, namely 50%. The Assam Government have not yet responded and they are being reminded. The Government of Meghalaya sent an interim reply stating that the matter is under their consideration. No final reply has been received from that Government and they are being reminded.

A suggestion was made in August, 1976, to the State Governments that they should make the following reservations

in favour of ex-servicemen in State Government Departments :—

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Class I & II . . . .	5 %
Class III . . . . .	10 %
Class IV . . . . .	20 %

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The response from the State Governments to this suggestion has not been encouraging. In view of this as also the fact that even in the Central Government, the reservation of 20% applies only to Class IV posts, it is not possible to suggest uniform reservation of not less than 20% for all posts under the State Governments. The question of improving the existing reservations will, however, be further pursued with the State Governments.

#### Teacher tortured in Kingsway Camp Police Station, Delhi

5931. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Shri Harnam Singh, an old retired teacher was tortured to death while in the custody of the Kingsway Camp Police Station, Delhi ;

(b) whether the S.D.M. Shri Padmanabhan has given his categorical findings in July, 1976 that it is a prima facie case of murder and has not been taken up for prosecution because of the involvement of high officials of the Delhi Administration;

(c) whether this case of torture to death by the police was prominently published in the Indian Express, dated the 23rd April, 1977, Daily Pratap (a National Urdu daily) on the 26th April, 1977 and the 2nd June, 1977, Morning Echo on the 22nd April, 1977 and other papers also; and

(d) if so, the details of this case and the reasons why no action has been taken against the culprits ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) : (a) to (d). A magisterial enquiry was held by a S.D.M. against S.H.O. Kingsway Camp u/s 16, 38(i)(d) of the Punjab Police Rules regarding the death of Shri